



IN THE HIGH COURT OF KARNATAKA AT BENGALURU

DATED THIS THE 6TH DAY OF APRIL, 2026

BEFORE

THE HON'BLE MR. JUSTICE M.NAGAPRASANNA

CRIMINAL PETITION NO. 2753 OF 2026

BETWEEN:

SUKRUTH KESHAV GOWDA
S/O K. KESHAV,
AGED ABOUT 23 YEARS,
R/AT NO.314, 3RD FLOOR,
RAMANJINI FORT HOUSE APARTMENT,
BALAJI LAYOUT, KODIGEHALLI,
BENGALURU - 560 092.

...PETITIONER

(BY SRI. GOPALA H.M, ADVOCATE)

AND:

1. STATE BY SADHASHIVANAGAR
POLICE STATION, BENGALURU,
REPRESENTED BY
STATE PUBLIC PROSECUTOR
HIGH COURT OF KARNATAKA,
BENGALURU - 560 002.





2. SMT. ANKITHA PATEL
W/O VINETH A,
AGED ABOUT 31 YEARS,

3. SRI. VINETH.A
AGED ABOUT 35 YEARS

BOTH ARE RESIDING AT NO.14,
1ST CROSS, APC LAYOUT,
LAKESHORE GARDEN, THINDLU,
VIDYARANYAPURA,
BENGALURU - 560 097.

...RESPONDENTS

(BY SRI. B.N. JAGADEESHA, ADDL. SPP FOR R1)

THIS CRL.P IS FILED U/S.482(FILED U/S.528 BNSS) OF
CR.P.C PRAYING TO A. QUASH THE FIR IN CRIME
NO.275/2025, REGISTERED BY THE 1st RESPONDENT
SADHASHIVANAGAR POLICE STATION BENGALURU FOR THE
OFFENCE P/US/ 109(1) OF BNS 2023 VIDE ANNEXURE A AND B
AND ETC.,

THIS PETITION, COMING ON FOR ADMISSION, THIS DAY,
ORDER WAS MADE THEREIN AS UNDER:



CORAM: **HON'BLE MR. JUSTICE M.NAGAPRASANNA**

ORAL ORDER

The learned counsel appearing for the petitioner after arguing the matter at length would seek leave of this Court to withdraw the petition and approach this Court all over again in the event the final report would go against him.

2. Reserving such liberty, the petition stands ***disposed.***

**SD/-
(M.NAGAPRASANNA)
JUDGE**

JY
List No.: 1 Sl No.: 82